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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

New Delhi, this 19th day of Sept. 1994

Shri N.V.Krishnan, VC(A)
Shri C.J. Roy, Member(J)

DA 2490/91

1. Ram Kumar, s/o Shri Suraja
2. Lila Ram, s/o " Sohan
3. Ram Partap, " Rameshwar
4. Mangtu, " Sohan
5. Nanad/Nanacha "
6. Sri Parkash Ramji Lal
7. Guru Matu
8. Amar Singh Phalad
9. Mahesh Sirdara
10. Ram Chander Durga Prasad
11. Jai Dayal Chajju Ram
12. Della Ram Ganpat Ram
13. Rohtas Agar Singh
14. Hari Ram Changa Ram
15. Bansi Ram Ram Kumar
16. Mam Chand Birbal Ram
17. Prabhati Mam Raj
18. Shiv Shai Mangoo
19. Ram Karan Beeja Ram

(All working as casual labour in Western Railway)

.. Applicants

DA 815/1992 1. Sukh Dev Narain,

2. Gaja Nand
3. Vinoo
4. Bhanwar Lal
5. Ram Swarup
6. Rameshwar
7. Ram Chander
8. Shankar
9. Ram Niwas
10. Ram Karain
11. Ram Narain
12. Kanwar Pal
13. Benwar Lal
14. Jai Narain
15. Roop Narain
16. Ganesh Narain
17. Shima
18. Rekha
19. Girdhari
20. Girdhari
21. Girdhari
22. Site Ram
23. Pirbhu
24. Mohan
25. Bhanwari Lal
26. Mohan
27. Mala
28. Hanuman

(All were working as Casual labour in Western Railway)

- s/o Shri Gahasi Koshi
- " Gordhan Gurjar
- " Kedar Nath
- " Madho Kachi
- " Ram Niwas Kachi
- " Kesara
- " Sukh Dev Kachi
- " Kishan Kachi
- " Ram Kalyan Gurjar
- " Surjan
- " Girdhari
- " Ram Nath
- " Gaja Nand
- " Sukh Pal
- " Bhura
- " Bansi Lal
- " Kalu
- " Hanuman
- " Ram Dev
- " Khayeli Ram
- " Narain
- " Chimani
- " Ram Lal
- " Bharion
- " Pitha Ram
- " Chittar
- " Beenja
- " Nathu

.. Applicants

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DA 869/1992

1. Bacchu Singh,	s/o Ramji Lal
2. Jagdish	"
3. Sarvan	Suraja
4. Ganpat	Gopal
5. Ram Chander	Mangala
6. Ram Kumar	Dhanna
7. Gautam	Nanaga
8. Parsadi	Mula Ram
9. Ratan Singh	Devi Singh
10. Kalyan	Bardha
11. Ram Karan	Bhori Lal
12. Kishana	Ram Chander
13. Bhori Lal	Ram Nath
14. Mahadev	Rugh Nath
15. Bhagwan Shai	Gyarasa
16. Ram Kishore	Laxmi Narain
17. Ram Kumar	Chamna
18. Chuttan	Sheo Narain
19. Ram Dayal	Sona
20. Shri Ram	Shadu
21. Hem Raj	Kalyan
22. Babu Lal	Kailash Chand
23. Tunda	Ram Phool
24. Moti	Mahadeva
25. Jagan Lal Meena	Falee
26. Babu Lal	Sanwata
27. Chotta	Badri
28. Ram Kishore	Gyari Ram
29. Mahender Pratap	Hari Saran
30. Govind	Mool Chand
31. Raghu Nath	Gyarsi
32. Rameshwar Parshad	Ram Kishan
33. Ram Shai	Lala Ram
34. Pras Ram	Ram Narain
35. Kanwar Pal	Natu
36. Jagdish	Jai Narain
37. Kalu	Kalyan
38. Kazod	Gyarsi Lal Meena
39. Shri Babu Lal	Sanwaria
40. Jai Narain	Jhuntha
41. Jagdish	Ram Niwas
42. Ram Karan	Ram Partap
43. Hazari	Sheo Ram
44. Hans Raj	Ghasi Lal
45. Kana	Chanda
46. Snankar	Nanga
47. Bansi	Sarvan
48. Kanya	Sona
49. Ram Dhan	Moti Lal
50. Badri	Chanda
51. Jagdish	Ram Rattan
52. Ram Dhan	Jai Lal
53. Kanchan	Ranjeet Singh
54. Chajju Ram	Umed Khan
55. Ramji Lal	Galu
56. Hari Barain	Ramji Lal
57. Ram Kishore	Bhori Lal
58. Jagdish	Nanu
59. Ram Dhan	Kana
60. Babu Lal	Har Shai
61. Kalyan	Parbhu Dayal
62. Ramutar	Gangadhar

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63. Kalu s/o Shri Mangla
64. Jagdish " Kazod
65. Jagdish " Sheo Bakash .. Applicants

(All were working as casual labour in
Western Railway)

By Shri Yogesh Sharma, Advocate for all the
applicants in the three OAs.

Versus

Union of India, through

1. The General Manager
Western Railway
Churchgate, Bombay
2. The Divisional Railway Manager
Western Railway
Jaipur
3. The Secretary
Railway Board
Rail Bhawan
New Delhi
4. The Assistant Engineer
Western Railway
Bandikui

.. Respondents

By Shri Romesh Gautam, Advocate

O R D E R (oral)

(Hon'ble Shri N.V. Krishnan, Vice-Chairman (A)

These three original applications are being disposed of by a common order with the consent of the parties who submit that there can be disposed of on the basis of an earlier judgement of the Tribunal in OA 2441/91-Net Ram & Ors. Vs. UOI & Ors. delivered on 26.5.1994.

2. The applicants here are all casual labours engaged by the Railways for some time. Thereafter, they were discontinued. In the circumstances, they pray for a direction to the respondents to regularise them and consider re-engagement of the applicants as casual labours in preference to their juniors until they are so regularised.

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3. In the case of Net Ram & Ors. Vs. UOI & Ors., a similar matter was considered and a detailed order was passed. In the circumstances we are satisfied that these OAs can also be disposed of in the light of that judgement by issuing a suitable direction to the respondents. Accordingly, we dispose of these OAs with the direction to the respondents to include the names of the applicants in the Live Casual Labour Register, if they are found eligible for such inclusion, in terms of the Circular No.220E/190-XIX-A/RIV dated 28.8.1987 issued by the General Manager, Northern Railway and which has been referred to in Net Ram & Ors. judgement. We further direct the respondents to give engagement to the applicants as casual labourers as and when need arises in accordance with their seniority in that Register. To facilitate this, the applicants are directed to file representation to the concerned authorities within one month from the date of receipt of this order, enclosing therewith satisfactory proof of their claim that they are entitled for engagement as casual labourers. In case such representations are received, the respondents are directed to dispose them of in accordance with law in the manner stated above within a period of 3 months from the date of receipt of the representations.

4. The OAs are thus disposed of. Copy of this

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applied
learned counsel for the respondents is entitled to his
fees for each case separately.*

19/9/84

*1-372/1
(C.J. Roy)
Member (J)*

*19.9.84
(N.V. Krishnan)
Vice-Chairman (A)*

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